<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

DFR NO. 247 of 2017

Dated: 2nd May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

PRAYAS (Energy Group) Vs.			Appellant(s)
Adani Power Ltd. & Ors.			Respondent(s)
Counsel for the Appellant(s)	:	Mr. M.G. Ramachandran Mr. Shubham Arya	
Counsel for the Respondent(s)	:	Mr. Amit Kapur for R.1	

<u>ORDER</u>

(Mentioned in the court)

With the consent of the parties, the matter is taken up on board. Registry is directed to number the appeal.

In view of the Judgment of the Supreme Court in C.A. Nos. 5399 & 5400 of 2016 dated 11.04.2017, learned counsel for the appellant seeks permission to withdraw the instant appeal. The appeal is allowed to be withdrawn and is disposed of as such.

(I.J. Kapoor) Technical Member ts/kt (Justice Ranjana P. Desai) Chairperson